

IN THE COURT OF THE SESSIONS JUDGE :: DIBRUGARH

Present:- Session Judge, (i/c)
Dibrugarh

Criminal Misc. (B) Case No. 732/2021

Sri. Jugen Mohan & Others
V/s
State of Assam

CNR No. ASDB01-001824-2021

Date:- 30-12-2021

Today is fixed for hearing.

Case diary as called is not received.

Petition No. 1206/2021 is filed by the Ld Advocate stating that this CrI. Misc(B) case has been fixed for hearing today.

In the meantime, charge sheet has been filed before the Ld. CJM and as charge sheet is filed, the accused/petitioner wants to face trial by seeking regular bail before the Ld Court and as such, prayed to withdraw this Misc. case for end of justice. Petition is supported with affidavit of Dudul Lekharu in support of his statement in the petition.

Heard the Ld Counsel for the petitioner.

In view of the petition and submission of the Ld Advocate that charge sheet has filed against the accused, his petition to withdraw this Misc. Case is allowed.

Bail petition stands disposed of in view of withdrawal by the accused/petitioner.

Inform all concerned.

R. Baro
30/12/21
Sessions Judge, (i/c)
Dibrugarh
Addl. District & Sessions Judge,
i/c Dibrugarh